

## **COCO BUSINESS PACKAGE - NAVI GENERAL INSURANCE**

## **ADD ON COVERS**

## LIFTS, ELEVATORS AND ESCALATORS LIABILITY EXTENSION

UIN - IRDAN155RP0004V01202021/A0048V01202021

Notwithstanding anything herein contained to the contrary, it is hereby agreed and declared that the insurance under this section shall extend to include legal liability of Insured for death and/or bodily injury and/or loss of or damage to or loss of use of property arising out of arising out of accidents in connection with the use of the Lifts in the Insured's premises, subject to the Insured's compliance of the following conditions:

- Ensuring that statutory periodic thorough examinations are undertaken.
- Having any necessary remedial action carried out by a competent repairer.
- Informing the competent person of all relevant in-house safety procedures.
- Providing such preparation/assistance including unrestricted safe access as is requested by the competent person Ensuring that, where a competent person directs that tests or detailed examinations of certain components be performed by a competent third party, the third party is suitable for such works.

The cover granted herein is subject to limit of indemnity not exceeding limits mentioned below which is within the overall limit in respect of Any One Accident (AOA) or aggregate during Policy period (AOY) as mentioned in the Schedule.

Any One Accident (AOA) Limit	INR
Any One Year (AOY) Limit	INR

Except as otherwise provided in this endorsement, all terms, provisions and conditions of this Policy shall have full force and effect.